

Draft

**C. A. T. Bench, JAIPUR**

Date of Order	Orders
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18.11.93

Mr. Rajvir Sharma- Counsel for applicant.

Heard, the learned counsel for the applicant. The applicant has challenged the transfer order Annex.A/1 , dated 29.10.93, firstly respondents is not a party before us and no adverse ~~order~~ or transfer order against in the matter. Secondly the respondent Union of India vide Annex.A/16 dated 23.9.93 of the applicant. It is not a case of promotion and ordinarily as per policy the person is transferred and a person who is out of ~~station~~ headquarters is taken as per nouns. Now, it is insist that the policy then this Tribunal will not like to interfere in the orders of transfer. Apart from that the applicant may represent to the respondents again and the respondents are requested to decide the representation Annex.A/2 is not decided so far. If there is genuine difficulty of the sickness of the wife for the respondents to consider it.

O.A. is disposed of accordingly.

*for M. Sharma*  
N  
5/11/93

(P.P. Shrivastava)  
Adm. Member

( D.L. Mehta )  
V.C.

*only sent to the  
app. on 18/11/93  
sub 9-1283*